

District: Howrah

BEFORE THE HON'BLE GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
APPELATE SIDE

Original Application No. - 88/2024/EZ

In the matter of:

Binay Bansfore

...Petitioner

-Versus-

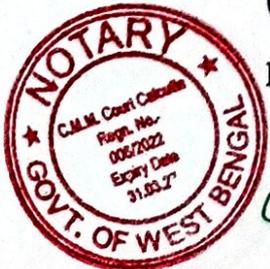
State of West Bengal & Ors

...Respondents

AFFIDAVIT IN OPPOSITION FILED ON BEHALF OF THE RESPONDENT NO.-07.

I, Sri Biswajit Bandopadhyay, son of Lt. Hemanta Bandopadhyay, aged about 50 years, by religion Hindu, by occupation service, having office at Sankrail Police Station, Sankrail, Dist.- Howrah, West Bengal do hereby solemnly affirm and say as follows:

1. I am the Officer-in-Charge of the Sankrail Police Station. I am and have made myself fully acquainted with the facts and circumstances of the instant case and I am otherwise competent to make and affirm this affidavit.
2. I have read a copy of the Original Application No. - 88/2024/EZ (hereinafter referred to as 'the petition') filed by the petitioner herein and have understood the contents and purport thereof.



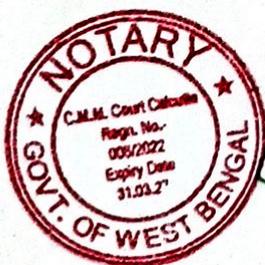
3. Before dealing with the allegations in the petition I state the following facts that are relevant and pertinent for the full and final resolution of the disputes raised in the instant case.

(i) On 07.04.24 a complaint over this issue was lodged at Sankrail Police Station by Sub-Inspector Subabrata Nath of Sankrail Police Station. In the said complaint the concerned officer alleged that during enquiry of a mass petition of Binoy Bansfore and others he found that the scheduled pond as mentioned in the instant petition was being filled up.

(ii) On receipt of the afore-said complaint a specific case was recorded at Sankrail Police Station vide Sankrail Police Station vide Case No.- 267/24 dated 07.04.24 u/s 277/278 IPC read with section 4D LR Act and 17A of the West-Bengal Inland Fisheries Act and 52 A Town and Country (Planning and Development) Act, 1952.

(iii) After recording the above noted case, the same was endorsed to investigation. During investigation a report was called for from the Office of the BL&LRO, Banipur I & II G.P; Sankrail, Howrah by writing a letter from this end dated 08.04.24 for clarifying the nature and characteristics of the scheduled property and the ownership of the same also.

(iv) A report in this afore-said connection from the Office of the BL & LRO, Banipur I & II G.P; Sankrail was received vide Memo No.- 452/SANK/2024 dated 02.05.24, which clearly reflected that the owner of the Scheduled Property is Moinuddin Ansari and the said



scheduled property which was characterised as pond was partly filled up with soil.

(v) After receiving the afore said report from the Office of the BL & LRO, Banipur I & II G.P; Sankrail the case in this connection was charge sheeted vide Sankrail Police Station Charge Sheet No.- 336/24 dated 31.05.24 u/s 277/278 IPC read with section 4D LR Act and 17A of the West-Bengal Inland Fisheries Act and 52 A Town and Country (Planning and Development) Act, 1952.

4. The statements made in paragraphs 1 to 3 are true to best of my knowledge, and/or derived from the records of the case which I verily believe to be true and correct. These are my respectful submissions before this Hon'ble Green Tribunal.

*Biswajit Bandyopadhyay*

BISWAJIT BANDYOPADHYAY  
Inspector-in-Charge  
Sankrail P.S., Howrah City Police

**AFFIDAVIT-IN-OPPOSITION**

**FILED BY THE RESPONDENT**

**NO 7.**



*N. Das Gupta*  
**N. DASGUPTA**  
Notary  
Regn. No. 006/2022  
3, Bankshal Street  
Calcutta-700001

**SOLEMNLY AFFIRMED**

**&  
Declared Before me  
on Identification Adv.**

*N. Das Gupta*  
**NOTARY  
N. DAS GUPTA  
C.M.M. Court  
Govt. W.B.**

**05 JUL 2024**